

# MEGHALAYA LEGISLATIVE ASSEMBLY

## BULLETIN PART - I

### BUDGET SESSION

THURSDAY, 16<sup>th</sup> MARCH, 2017

The House met at 10 a.m with Hon'ble Speaker in the Chair, and sat till 2.28 P.m.

The day was allotted for Private Members' Business.

#### 1. Questions:

Questions Nos. 142 - 159 were listed.

Questions Nos. 142, 143, 144, 146, 147 and 148 were taken up and disposed off.

#### 2. Call Attention Notice:

Shri Paul Lyngdoh, MLA called the attention of the Minister in-charge Home (Police) under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the news item published in "Mawphor", dated 6<sup>th</sup> March, 2017 under the caption "*Hiar thma ki nong Assam ia ka Weighbridge, ka Ophis Sales Tax bad DMR ha Byrnihat*".

Shri H.D.R. Lyngdoh, Minister in-charge Home (Police) replied.

#### 3. Presentation of Report:

Shri Saleng A. Sangma, MLA and Chairman of the Privileges Committee presented the Report of the Privileges Committee for the year 2017 on the complaint petition filed by Shri John Leslee K. Sangma, MLA.

#### 4. Resolutions:

- a. Dr. Jemino Mawthoh, MLA & Shri T.W. Chyne, MLA - "Whereas the Meghalaya Compulsory Registration of Marriage Act, 2012 has been enacted by the Government and the Meghalaya Compulsory Registration of Marriage Rules 2015 has been notified it would be appropriate for the Government to amend certain clauses relating to the marriage act and rules to address the complaints from church leaders and religious bodies, therefore this House do now resolve that

:2:

the Meghalaya Compulsory Registration of Marriage Act, 2012 and Meghalaya Compulsory Registration of Marriage Rules, 2015 be amended”.

Dr. Jemino Mawthoh, MLA moved the Resolution and initiated discussion.

(At 11.22 a.m., Smti Dikkañchi D. Shira was in the Chair)

(At 12.10 P.m., Hon’ble Speaker was in the Chair)

Other Hon’ble Members who participated were Shri T.W. Chyne, Shri K.P. Pangniang, Shri Rowell Lyngdoh, Shri Ardent M. Basaiawmoit, Shri Metbah Lyngdoh and Shri Diosstarness Jyndiang.

Shri M.M. Danggo, Minister Parliamentary Affairs replied.

After the reply of the Minister, the Resolution was withdrawn by the mover Dr. Jemino Mawthoh.

- b.** Shri Diosstarness Jyndiang, MLA - “Whereas ‘Corruption’ is a threat to good Governance and Human Right. Therefore this House do now resolve to eradicate the Political and Bureaucratic Corruption in our State”.

Shri Diosstarness Jyndiang moved the Resolution and initiated discussion.

Other Hon’ble Members who participated were Shri Ardent M. Basaiawmoit and Shri Winnerson D. Sangma.

Dr. Mukul Sangma, Chief Minister replied.

After the reply of the Chief Minister, the Resolution was withdrawn by the mover Shri Diosstarness Jyndiang.

## **5. Adjournment:**

Since there was no more Business to be transacted, the House was adjourned till 10 a.m. on Friday, the 17<sup>th</sup> March, 2017.

*Shillong,  
The 16<sup>th</sup> March, 2017.*

*Andrew Simons,  
Commissioner & Secretary,  
Meghalaya Legislative Assembly.*